

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP No.186/Chd/Pb/2018**

**In the matter of:**

M/s Packet Video India Private Limited

...Petitioner

Versus

Registrar of Companies, Punjab  
Corporate Bhavan, 1<sup>st</sup> Floor,  
Plot No.4-B, Madhya Marg,  
Sector-27B, Chandigarh-160019

...Respondent

Present: Mr. Gaayan Sethi, Advocate for the applicant

The learned counsel for the petitioner, inter alia, contends that there are no creditors of any category of the petitioner-company for which the requisite certificate from the company's auditors have already been annexed. It is further contended that the company's auditors have also issued the certificate with regard to the accounting treatment being followed by the company as per Section 133 of the Companies Act, 2013 and the company has not accepted any deposits. The application is stated to be filed in Form RSC-1.

Petition be listed for hearing on 08.01.2019. The petitioner shall send the notice of hearing in Form RSC-2 to the Central Government through Regional Director, Northern Region, Ministry of Corporate Affairs and Registrar of Companies, Punjab and Chandigarh by speed post, immediately.

Notice of hearing also be published in Form RSC-4 within 7 days in daily "Indian Express" (English) and daily "Ajit" (Punjabi) both Chandigarh and Punjab Edition seeking objections and informing the date of hearing as per Rule 3 of National Company Law Tribunal (Procedure for Reduction of Share Capital of Company) Rules, 2016.

The authorised representative of the company shall file an affidavit in Form RSC-5, confirming the dispatch and publication of the notices at the earliest but not later than seven days from the date of issue of such notices. Further, affidavit with regard to postal receipts, tracking reports and paper publications be filed at least seven days before the date fixed.

Sd/-  
(Justice R.P. Nagrath)  
Member (Judicial)

Sd/-  
(Pradeep R. Sethi)  
Member (Technical)

Sept., 20, 2018  
Anchal